



HIGH COURT OF MADHYA PRADESH: BENCH AT INDORE

FORM - 'E'

Form of supply of the Information to the applicant

(See Rule 4(3))

No. RTIA/DR-HCIND/1603

Indore, Dated 27-08-2015

From:

**The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.**

To,

**Mr. Nandlal Tiwari
S/o Shri T.P. Tiwari,
Lane No. 1, Mateshwari Colony,
Tigariya Badshah Road,
Near Nandbag Bridge,
INDORE (M.P.).**

*For Rajiv Jadhav
27/8/15*

Please refer to your application dated 06.08.2015 registered at our I.D.No 15/2015-16, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the office reports dated 21.08.2015 and as desired by you is partly ready and same is enclosed for your reference.

This is to further inform that as per Rule 8(1) of the High Court of Madhya Pradesh (Right to Information) Rules, 2006, as amended, the State Public Information Officer shall not be liable to provide any information which can be obtained under the provisions of Chapter XVIII of the High Court of M.P. Rules, 2008. You are accordingly requested to contact Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper Copying Fee.

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

Encls.: As above (64 Sheets)

(RAJESH KUMAR SHARMA)

DEPUTY REGISTRAR

STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.

27/08/15